

SHRI P. CHIDAMBARAM: Sir, I move: That the Bill, as amended, be passed.

The question was put and the motion was adopted.

The Land Ports Authority of India Bill, 2010

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move:

"That the Bill to provide for the establishment of the Land Ports Authority of India to put in place systems which address security imperative and for the development and management of facilities for cross border movement of passengers and goods at designated points along the international borders of India and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration".

The Land Ports Authority of India Bill, 2009, as introduced in the Lok Sabha on 7th August, 2009, was referred to the Department-related Parliamentary Standing Committee on Home Affairs for its examination and report. The Committee considered the Bill and presented its report to Rajya Sabha on 24.02.2010.

The infrastructure available with the Customs, Immigration and other regulatory authorities at the existing border-crossing points on our land borders are generally inadequate. The supporting non-sovereign facilities are also either inadequate or absent and all regulatory and support functions are generally not available in one premises. Even where the facilities are located in close proximity, there is no single agency responsible for coordinated functioning of various Government agencies/ service providers. To overcome such bottle necks at such border-crossing points and with a view to facilitate legitimate cross border trade and commerce and movement of passengers, it has been decided to develop 'integrated check post' (ICPS), which are envisage to provide required facilities

for such movements in a coordinated manner to enable better administration of sovereign and non-sovereign functions. The institutional arrangement to overcome the planning, construction and maintenance of the ICPs is envisaged through a statutory body viz., the Land Port Authority of India.

The Land Ports Authority of India is an innovative institutional arrangement and will be a lean, oversight body aimed at providing better administration and adhesive management at designated crossing points/ land ports on our borders through integrated check posts. It would function as a body corporate with the representatives from the Ministry of External Affairs, Railways, Defence, Departments of Commerce, Revenue, Road Transport and Highways, State Governments concerned, other stakeholders, such as, trade and workers representatives, etc. the Land Ports Authority of India shall exercise its jurisdiction only over the designated points, notified by the Government from time to time for development is an Integrated Check Post. Each ICP will be a one – stop location for availing various sovereign and non-sovereign services, as in the case of airports and seaports, and function under the aegis of the Land Ports Authority of India. The proposed Land Ports Authority of India and Integrated Check Posts will be unique in nature and are coming up for the first time in the country. Further, the construction of ICPs will also enhance the bilateral trade and cooperation between India and its neighbouring countries.

The Integrated Check Posts shall be a sanitized zone with dedicated passenger and cargo terminal comprising adequate customs and immigration facilities, security and scanning equipments, health and quarantine facilities, passenger amenities, like, waiting areas, restaurants, restrooms, duty-free shops, parking, warehousing, container yards, offices of transport and logistic companies, banks and financial services, dormitories for drivers, and all related facilities, like, service station and fuel stations in a single complex, equipped with state-of-art modern amenities. To begin with, it is proposed to set up ICPs at 13 locations in two phases. In first phase seven ICPs and in the second phase, six ICPs would be developed.

5.00 P.M.

With this, I request the House that the Land Ports Authority of India Bill, 2010, is passed by Lok Sabha on 6th May, 2010, be taken into consideration.

The question was proposed.

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I rise to speak on the Landports Authority of India Bill, 2009. This Bill was referred to the Standing Committee. Sir, the background of the Bill is this. It was way back in 2003 that the National Security Council secretariat and the Committee of Secretaries of the Government of India concluded a series of discussions and said that Integrated Check Posts (ICPs) at the major entry points on our international borders can be started. Then, Sir, it was found necessary that to set up ICPs all regulatory agencies like Immigration, Customs, Border Security, etc. should be housed together with the support of facilities in a single complex equipped with all modern amenities. That was the basic idea. But, Sir, in the meeting of National Security Council Secretariat held on 8th January, 2004, which was chaired by the Cabinet Secretary, it was decided that the Department of Border Management would set up an Inter-Ministerial Group comprising of representatives from NSCS, MEA, Department of Revenue, Ministry of Commerce, the Ministry of Road Transport and Highways, Intelligence Bureau, SSB and State Governments to recommend the nature and structure of autonomous agency which will undertake this task. Sir, the Inter-Ministerial Working Group was formed and they recommended a statutory authority as the most suitable model for an agency to oversee and regulate construction, management and maintenance of ICPs. The Committee of Secretaries considered this on 27th April, 2005, and concurred with the approach of the IMWG. The Committee of Secretaries gave in-principle approval for setting up of Landports Authority of India as an autonomous agency under the Department of Border Management framing a proper legislation for this purpose. Sir, I would like to mention here that initially when this idea was being discussed in different quarters, at that time under the Chairmanship of the Minister of

Commerce, a meeting was called where the Ministry of Commerce came forward for IOPs and they allotted Rs.30 crores for a kickstart. Today, on different international borders, although our agencies are there, they are in rented accommodation. Somewhere, is it near the border, somewhere the offices are far away from the border. They are working from rented apartments. There is no full-fledged office but it is working. Sir, we have about 4096.7 kilometer long border with Bangladesh; we have 3,488 kilometer long border with China; we have 3,323 kilometer long border with Pakistan; with Nepal, we have got 1,751 kilometer long border; with Myanmar, 1,643 kilometer long border; with Bhutan, it is 699 kilometer long and still we claim that we have about 106 kilometer long border with Afghanistan. That is our claim. The point is, out of these, with China, it is a porous border. With Pakistan, it is partially barbed-wire and partially porous, because right from Jammu to Sri Nagar, it is totally porous.

Then, with Myanmar, it is porous; with Nepal, it is porous and with Bhutan also, it is porous. There is no barbed wire. We have a barbed wire right from Gujarat to Rajasthan-Punjab and in a part of Kashmir also. But in rest of the places, there is porous border. Now, Sir, if you see the Bill, in the Statement of Objects and Reasons, it has been said, "There are several designated entry and exist points on the international borders of the country through which cross-border movement of persons, goods and traffic takes place. Good border management is mandated by India's security concern and to this end, it is important to put in place system which addresses security imperatives while also facilitating trade and commerce." Sir, the reason why I am reading this is because till today I am not able to understand as to why this Land Port Authority is handed over to border management, to the Home Ministry. Why is a Home Minister piloting this Bill? Actually, this Bill is meant either for the Finance Ministry where the Revenue Department, the Customs and the Excise are there, or, it should be piloted by the Commerce Ministry where the trade, commerce and other treaties are being done. Sir, there was no Department in the name of Border Management in our system. In North Block, there was no such Department. But, Sir, suddenly, it was decided by the Committee of Secretaries

on the 8th of January, and the formation of Border management was done on 29th September, 2003. Although this idea of formation of ICP was long ago discussed by us, but, suddenly, a Department was created, the Department of Border Management; and what is their role, Sir? If you see the Bill, this Bill is nothing but simply a replica of Airports Authority of India's Bill. If you just read out the Airports Authority of India Bill and then read out the Land Ports Authority of India Bill, you will find that it is more or less the same. It is simply cut and paste. Although there also the security aspect is there, but it is not controlled by the Home Ministry. Although in the entire Airports, the security provisions are there and the CISF is taking care of everything – Customs is there; Excise is there; the Commerce Ministry is there and the Immigration Department is also there – but still it is not under the Home Ministry. It is under the Civil Aviation Ministry. Now, when you are talking about land ports, then either it should go to the Highway Authority or to those who are looking after Urban Development, to those who are looking into the matters related to roads now, when we are talking about providing highway connection right from Turkey to Hanoi and when discussions are going on in SAARC that there will be no passport system, no visa system for movement in the SAARC countries and we will have a Highway, then who will control this? Why do you need a Police there? Why do you need the Home Ministry there? Sir, I was going through the functions of the Land Ports Authority. That is in Chapter III and I find that in just two places only, the role of security has been mentioned. And for what purpose in that? I shall read clause 11(2). It says, "Without prejudice to the generality of the provisions contained in sub-section (1), the Authority may (C) plan, procure, install and maintain communication, security, goods handling and scanning equipment at an integrated check post."

Now, Sir, they are doing the same work here, in the Airports Authority of India. The CISF is doing the same thing. What new work are they doing here? For the aeroplane, whichever be the airport where it is landing is the border. Why is there no border management there? Wherever land

connectivity is there, when they enter India, that is again a land port. Secondly, in clause 11(2) (c) says, "provide appropriate space and facilities for immigration, customs, security, taxation authorities, animal and plant quarantine, warehouse, cargo, baggage examination, yards, parking zones, banks, post offices, communication facilities, tourist information centres, waiting halls, canteen refreshment stalls, public conveniences, health services and such other services as may be deemed necessary". These are the functions of the Land Port Authority of India. Now, here they want that it should be under the Home Ministry. I thought, there may be some danger and they want to protect the building and they want to protect everybody. Now, Sir, the question arises, when you reach a border area, where are they going to put up? Rucksol; it is Indo-Nepal border. Now, the entire 1751 kilometers of the Indo-Nepal border is a porous border. Nobody can make out when a cowboy, while grazing cows and taking care of them, entered Nepal and when a Nepali cowboy came into the Bihar and Uttar Pradesh border. In that porous border you are putting up a land-port authority at Rucksol. Then comes Wagah, which is at the Indo-Pakistan border. Then there is More, which is Indo-Myanmar, which is again a porous border. People come from paddy fields with headloads of goods and enter into the villages of India and go back from Indian villages to their villages in Myanmar. Nobody cares. You are going to sit on the road only this building, this big arch, gate, gateway of India or gateway to Myanmar, and you want border management. Now, the third is Petrapol. It is Indo-Bangladesh. At the Indo-Bangladesh border also, at some places there is barbed wire while it is porous at other places. Then there is Docky at the Indo-Bangladesh border; Docky port in Meghalaya. It is again a porous border. Then there is Akhora in Tripura, which lies at the Indo-Bangladesh border. There is barbed wire, but partly porous. Then, Chandrabangha, West Bengal, is again on the Indo-Bangladesh border. Sutrakhandi in Assam is on the Indo-Bangladesh border as well. Gawarpuchia, Mizoram, is also at the Indo-Bangladesh border; it is also covered partly with barbed wire and partly left open. Then, Sunouli, Uttar Pradesh; Indo-Nepal. It is porous. Then, Rupaidiha, Uttar Pradesh, Indo-Nepal; it is a porous border. So, Sir, what is the role? You might be

aware that some time back a BSF officer posted in that area had said, "What will we do with the cattle or buffaloes that are entering our side of the border? We have caught them. But we have no funds to feed them. How to feed them?" These are the problem, but we are going ahead with a land-port authority.

Land Ports Authority is basically a building where you are putting all these people to open their offices. So, you can have a landlord. Is this the Home Ministry's work to become the landlord of the building? I am saying so because again, for the security of that building, you are not doing the security. In clause 12, you say that respective Border Guarding Forces deployed at the borders of India shall be responsible for the security around an integrated check post. Who is the Border Guarding Force? Either it is the BSF, or, it is a paramilitary force, or, the military. If they have to protect and take care of the security arrangement for the building, then, why are you required? Then, Sir, next is the clause 2(2) which states, "The Authority may, whenever considered necessary so to do for ensuring the peace and security at an integrated check-post, seek the assistance of Armed Force – Central paramilitary force or the State Police." That means, in the border management, they don't have any role. For the security purpose, they need the help of either State police or paramilitary forces of or the Defence Forces. Then, again, Sir, in the CrPC, there is a provision for maintenance of public order and tranquility. You cannot call any time the Armed Forces that come and rescue us, come and maintain tranquility and peace. You have to invoke section 130 of CrPC – use of Armed Forces to disperse assembly. Then, you have to disperse assembly by use of civil force; then, Armed Forces. Then, you have to depute a Magistrate. The role of the State Government comes. But, when the Committee of Secretaries initially suggested that they should consult the States, the major States were not consulted. Many States came forward that you are going to acquire land from us; talk to us; discuss with us on how you are going to manage it.

The State Government people are the best people. If you want to start anything in Raxaul, you should have contacted Bihar Government, if you are going to start anything in Sinauli or Rupai Diha, you could have talked to the U.P. Government; if you are starting anything in Bengal, you could have taken the West Bengal Government into confidence. When you are talking to start an ICP in Moray, you could have taken the Manipur Government into confidence, or Mizoram Government, or, Meghalaya Government into confidence. But, I am surprised to see that all these things have not happened. And, we have mentioned in the Committee Report also that the gates were not consulted. जमीन तो स्टेट की है, स्टेट ने ही एक्वायर करना है। गृह मंत्रालय जो बॉर्डर मैनेजमेंट की बात कह रहा है, उसका रोल क्या है? उसका रोल कुछ है ही नहीं। I have got both the Bills – the Airports Authority Bill and the Land Ports Authority Bill. Sir, I have done little comparison. Whatever is written in the functions of Land Ports Authority in clause 11(i), the same is mentioned in the Airports Authority Bill. The only word that they have changed, at the time of functions, they have said, "have powers". Then, in clause 11(ii) is the same as clause 11(iii) of the Airports Authority Bill. Everything is same. I do not know whether my learned friend and the Minister of State, Shri Ajay Maken, has done this homework or not.

I am not aware whether a legal luminary like P. Chidambaram applied his mind or not. But it shows the poor knowledge of the legislative department. They have done the job of cutting and pasting. They have copied the 'Powers and Functions' of the Airports Authority Bill, and, pasted in the Land Ports Authority Bill. At only two places, they have done something. How is it possible? And, why is it so when you are making a separate law. The border management was not there at all. This was a new department, which you started. Now, a new Secretary is deputed. I don't have any grouse against the person who is working there but my grouse is against the system.

Now, in the Airports Authority, you can maintain without border management. Why will the Land Ports Authority not be maintained without border management? Is it the work of the border management to look after the State Manager's work? This is basically the work of the State

Manager's, and, nothing else. When you need security, you need the para-military forces to protect the building, when you need Armed Forces to support you from outside, then, why you are there. I don't know whether under the powers and role of border management, any para-military forces are coming under them or not. I am not aware whether they have raised any separate force or not. Here again, in the building, you are using 'watch and ward'. Because 'watch and ward' was written in the Airports Authority Bill, you have written it here also. When 'watch and ward' is there, then, why do you need a '*sipahi*' there? So, when the CISF is looking after the scanning machines, x-ray machines, frisking machines and everything, the same CISF can work there also. But because Airports Authority is controlled by the Ministry of Civil Aviation, and, this Land Ports Authority will be controlled by the Ministry of Home Affairs, as if the Home Ministry has no other work to do, and, now, they are going to do the job of landlord.

Sir, apart from this, what are we going to do here? For cargo, you have: cargo inspection sheds, warehouse, cold storage, quarantine, laboratory, dormitory, dispensary, restaurant, clearing agents, and, banks. For passengers, you have: passenger process area, waiting halls, duty-free shops, passenger utilities, dispensers, currency exchange, and, internet facility. Now, for internet facilities, Mr. A. Raja is also there. Then, for administrative building, you have: gates, security huts, watch tower, electric substation, area lightning, bore wells, pumps, water treatment plant, area drainage, sewerage, everything; whatever is required as a part of infrastructure, that is there. I am concerned about the point that you are going to outsource the places for private hotels. You are going to outsource the work of the clearing agents also, all private people. Then, you have restaurants. In the name of restaurant, people will get free access; in the name of hotel, people will get free access. Is the Border Management department of the Home Ministry going to run this, or, are they going to outsource it? And, if they are going to outsource it, whom are they going to outsource it – to a private party, to a foreign party, to PSUs or to the ITDC. That is my point. That is a matter of security concern. In the Statement of Objects and Reasons, you have raised certain

points. You say that for strategic reasons and security management, you are taking these steps. I agree with you on that point but how are you going to manage, and, how are you going to manage these porous borders.

Then, Sir, I come to another chapter of this. They have left Srinagar-Muzaffarabad access. There is no landport authority building on Srinagar-Muzaffarabad access. They have left Poonch-Rawalpota access. They have left Uri-Salmabad-Chakoti access which is going to PoK. They said that there is strategic reason because we treat PoK as Pak-occupied Kashmir. That means, it is part of India. Yes, fine, I agree. But, then, put some scanners. Whether on those trucks, when they are saying that they are bringing apples or akhrot from that area, they are bringing those things or grenades and AK-47 are coming. Why don't you put scanners there? Why don't you put machines there? You can scan everything and all the containers can be scanned so that arms and ammunitions do not reach here. Now, today, what is happening? In the entire Kashmir Valley, you will find Chinese products. It is full of Chinese products. From which way or route, they are coming? They are coming through PoK now, we have an agreement with them called note on cross-LoC trade between Jammu and Kashmir and PoK. I was going through it. When it was started, they had shown the strength saying that so much of trade can take place. But slowly, it is coming down. Now, it is not a product which is the produce of that area. The understanding was that the produce of that area and the produce of this area can be exchanged through barter system or thorough money exchange also. Basically, it was through barter system. But, now, we find that the produce of that area is not coming here; the Chinese products are coming to India. Now, if you are not going to put scanners or the security arrangements at the check posts, then, how are you going to stop them? Sir, I was going through the items like apples, bananas, grapes, mangoes, pineapples, oranges, coconuts – fresh and dry. All these things were there. Then, Peshawari *chappals*, cushions, bed-sheets, wall hangings, carpet pieces, stoles, medicinal herbs, etc. were exchanged between PoK and Jammu and Kashmir. But, now, what is happening? These stoles are Chinese; these herbs are Chinese;

these products are Chinese; and, they have flooded the market. So, how are you going to stop it? There is no coordination between different Departments and there is no vision. I think, it is a fight to grab this opportunity. Now, if the concerned people are not there and if the concerned people are not designated with the job, then, who is going to do it? The work was of the Revenue Department; the work was of the Department of Trade and Commerce. But, the work is taken up by somebody else. So, my apprehension is about its successful functioning. Sir, my apprehension is that these officially acclaimed landport authority entry points will be misused. These are my apprehensions. But, otherwise, I support this Bill. I support the cause, but, there are so many lacunae. I believe that the Government should take care of these while framing rules and regulations and they should take care that these access points do not fall into wrong hands when they are going to outsource. They are certainly going to outsource. There is no doubt about it because they are not going to control it from North Block. And if they are going to do it, they should see that it should not fall into wrong hands and we should not repent later that we have not done this; otherwise, we could have saved the people from such tragedies. So, Sir, with these words, I support this Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Shantaram Laxman Naik. As we have to pass it today, please take only five minutes.

SHRI SHANTARAM LAXMAN NAIK (Goa): Okay, Sir.

I rise to support the Land Ports Authority of India Bill, 2010. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please take five minutes only.

SHRI SHANTARAM LAXMAN NAIK: In any case, Sir, I am a substitute speaker!

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is why I said 'take only five minutes'.

SHRI SHANTARAM LAXMAN NAIK: My friend Mr. Natchiappan was to speak on this. So, five minutes are enough for me.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): They are sacrificing time. Others can also sacrifice time.

SHRI SHANTARAM LAXMAN NAIK: As far as the objects of the Bill are concerned, Sir, they are quite laudable. Para one says: "There are several designated entry and exit points on the international borders of the country through which cross-border movement of persons, goods and traffic takes place. Good border management is mandated by India's security concern, and, to this end, it is important to put in place systems which address security imperatives while also facilitating trade and commerce." Therefore, Sir, this Authority is, basically, created for coordination of various agencies which manage, admittedly, our porous border. The length of border, at various places, has been narrated by Ahluwaliaji and it will be a very difficult task, in fact, for this Authority, to manage the porous border. The question, now, — Mr. Ahluwalia also has asked it — is: what's the status of this Authority? Is the Authority a landlord or a rector in a hostel or a head master for what? The agencies under the Authority are not minor agencies; they are Customs, Immigration Authorities doing their jobs for various years. Under an Act of Parliament, they have got a role to perform; there are laws which govern them. And, therefore, over and above this, if there is an Authority being made for coordination, who will resolve the disputes among these various agencies? This is a question which the Government may have to face in future, Sir.

If you see, Sir, the functions of this Authority, it has a tremendous task to perform. One cannot imagine how these jobs or tasks will be carried out by the Authority, Sir. To cite a few functions, to plan, construct and maintain roads; to plan, procure, install and maintain communications; to

provide appropriate space and facilities for immigration, customs, security, taxation authorities; then to establish and maintain hotels, restaurants and restrooms very dangerous; to establish and maintain warehouses; to arrange for postal, money exchange, insurance and telephone facilities; to make appropriate arrangements for watch and ward. So, this will require a tremendous infrastructure, huge sums of money and many years to materialize it really.

But, more important than this, Sir, is as to why this provision has been inserted, "that ultimately, this Authority has been authorized to – and I read – "form one or more companies under the Companies Act, 1956 or under any other law relating to company for efficient discharge of functions imposed on it by this Act." Now, this Authority which has been entrusted with a task, which is a huge task, has been authorized to form a company. I mean, I have just been given a task and I have been authorized to give that task to somebody else. Why this provision, at all, was necessary, I cannot understand. If an Authority is created, and if the Authority is created with some plus and minus points, whatever they are, then, that Authority has to discharge, in its own humble way, the functions entrusted to it. But if the Authority is simply entrusted the task of forming a company and discharging all functions, not any specific functions, that means the Authority can just go away from the picture and a Company can take its place. Therefore, Sir, this provision is, rather, difficult to understand or grasp.

Sir, then, the most important thing is outsourcing. As my learned colleague has already stated, all these functions like running hotels and other things may require outsourcing. Outsourcing is very dangerous at land ports in a place like borders. If you go on outsourcing at every place, undesirable elements will pour in and they will be everywhere. I don't know how this Authority will manage it. If a company is formed and the power is delegated to it, how will this company ensure the security of the country? I don't know.

Again, this Authority is entrusted, under clause 12, with some powers and I quote:

"12(2) The Authority may, whenever considered necessary so to do for ensuring the peace and security at an integrated check post, seek the assistance of armed force, Central para military force or State police".

Now, if the Authority is to seek assistance of these forces, then, either the immigration Authority or the Customs Authority has to tell the Land Port Authority that they require this assistance. They have to tell the Authority that so and so problem is arising in the discharge of their duty and, therefore, they require the assistance of the forces. Thereafter, the Authority can call these forces. There is no such provision which allows the Customs Authority and the Immigration Authority to seek the assistance from the Land Port Authority for the purpose.

Now, in the assets and liabilities clause it is stated that all the assets will automatically belong to this Authority. What about the revenue? Suppose some revenue or amount is due to the Immigration Authority or to the Customs Authority from a third party. As I see it, there is no mention regarding the revenue that this Authority will be entitled to collect. There are provisions regarding assets and liabilities. But there is no provision in this regard. I hope that this Authority will function.

My last point is this. I will take just one minute. As far as framing of regulations is concerned, — the rules are framed by the Government they are framed by the Authority. As far as issues like what should be the contract format, what should be the fee, etc., are concerned, the powers are given to the Authority under the clause power to make regulations. In fact, these powers should have been given to the rule-making authority. The rule-making authority is the Government because it is a substantive law. Issues like what should be the contract format, what should be the provisions of the contract, how much fee should be charged, etc., should not be left to the Authority. With these submissions, I support the Bill. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much for concluding your speech though your party has time. Shri Narendra Kumar Kashyap.

श्री नरेन्द्र कुमार कश्यप (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मैं आपका बहुत आभारी हूँ कि आपने मुझे इसे महत्वपूर्ण बिल पर बोलने का मौका दिया है।

मान्यवर, निर्वाचित होने के बाद आज मेरी यह पहली स्पीच है और इस मौके पर मैं बहुजन समाज पार्टी की राष्ट्रीय अध्यक्ष, उत्तर प्रदेश की माननीय मुख्य मंत्री बहन कुमारी मायावती जी का आभार व्यक्त करता हूँ कि उनकी कृपा और संवैधानिक शक्तियों के आधार पर आज मुझे इस सदन में बोलने का मौका मिला।

मान्यवर, यह विधेयक बहुत महत्वपूर्ण है और जरूरी भी है।

जिस मंशा के साथ हमारी सरकार ने इस लैंड अथॉरिटी बिल के जरिए 13 चौकियों की स्थापना के संबंध में अपना इरादा जाहिर किया है, मैंने इस बिल के कारण, उद्देश्य को पढ़कर समझने की कोशिश की है और जितना मैं समझ पाया हूँ, जो कथन में लिखा है कि एक योजनाबद्ध स्कीम द्वारा देश की अंतर्राष्ट्रीय भूमि सीमाओं पर प्रवेश और निकास स्थानों पर एकीकृत जांच चौकियाँ स्थापित करने का प्रस्ताव है। एकीकृत जांच चौकियाँ पर्याप्त सीमा शुल्क और अप्रवासन सुविधा और सुरक्षा, अनुवीक्षण, उपसर्गों, स्वास्थ्य और अन्य सुविधाओं, यात्री सुविधाओं जैसे प्रशिक्षण क्षेत्र, जलपान गृह विभाग कक्ष, शुल्क मुक्त दुकानों, पार्किंग, भण्डागारों, आधान यार्डों, परिवहन और सम्वाद तंत्र, कम्पनियों के कार्यालय, बैंक और वित्तीय सेवाओं, ड्राइवरों के लिए शयनयानों और नवीनतम आधुनिक सुविधाओं से सुसज्जित एकल परिसर में सेवा स्टेशनों, ईंधन स्टेशनों वाले सभी संबंधित सुविधाओं वाला यात्री और स्थोरा टर्मिनलों की समर्पित एक क्षेत्र होगा।

मान्यवर, बिल को पढ़ने के बाद मुझे ऐसा लगा कि यह बिल गृह विभाग को प्रस्तुत नहीं करना चाहिए था, चूंकि जिस तरह की व्यवस्था और जिस तरह का कारण इस बिल के जरिए स्पष्ट किया गया है, उसको देखकर यह सीमा शुल्क का मामला है या सुविधाओं का मामला है, शुल्क मुक्ति दुकानों का मामला है या परिवहन का मामला है। मान्यवर, दुकानों का निर्माण एक तो मैं समझता हूँ कि लैंड अथॉरिटी बिल न होकर जैसे यह कोई हाऊसिंग कमेटी का बिल हो गया। इसलिए मुझे इसमें दो तरह की आशंकाएं लग रही हैं, एक तो बिल को समुचित विभाग द्वारा प्रस्तुत न किए जाने से गृह विभाग पर अतिरिक्त बोझ पड़ेगा, अतिरिक्त भार पड़ेगा, जैसा कि कृषि विभाग पर पड़ रहा है। उनके पास खाद्य भी है, क्रिकेट का सारा सामान भी है। इस तरह से अतिरिक्त भार एक विभाग पर पड़ेगा।

दूसरा, मान्यवर, अगर इस बिल को वाणिज्य विभाग प्रस्तुत करता या इस बिल की प्रस्तुति रेवेन्यू डिपार्टमेंट करता तो जरूर बात समझ में आती। इसलिए इस बिल को गृह विभाग द्वारा प्रस्तुत करना मेरे विवेक से, मेरे विचार से उचित नहीं लगता है।

मान्यवर, इस बिल के द्वारा सरकार की मंशा है कि 13 एकीकृत चौकियों की स्थापना होगी, जिसमें 7 का निर्माण किया जाएगा और 6 को बाद में बनाया जाएगा। मान्यवर, 13 चौकियों के बनाने से यह बात सही है कि विदेशी व्यापार में वृद्धि हो सकती है, 7 चौकियों से भी देश की सुरक्षा में कुछ लाभ हो सकता है लेकिन जो बाकी देश का बॉर्डर है, चाहे नेपाल बॉर्डर है, चाहे बंगला देश का बॉर्डर है, चाहे पाकिस्तान का बॉर्डर है या भूटान का बॉर्डर है, उन बॉर्डर्स की लाइन पर सरकार क्या प्रबंध करेगी।

बिल में क्या व्यवस्था की जाएगी, इस पर कोई ध्यान नहीं दिया गया। उपसभाध्यक्ष महोदय, अब गृह विभाग ने यह बिल प्रस्तुत कर ही दिया है, तो इस हाउस की चिंता यह है कि बहुत अच्छा होता कि इस बिल के अंदर देश की अंतर्राष्ट्रीय सीमाओं पर फेंसिंग कराने की व्यवस्था भी की जाती। हम घर बना रहे हैं, घर का दरवाजा है, लेकिन बाउंड्री नहीं है। मुझे इसमें कई बार यह आशंका लगती है कि तेरे घर में दरवाजा है, लेकिन मुझे खतरे का अंदाजा नहीं है। सरकार को खतरे का अंदाजा नहीं है, लेकिन सरकार को खतरे का अंदाजा होना चाहिए था।

उपसभाध्यक्ष महोदय, आज हमारा देश जिन परिस्थितियों से गुजर रहा है, भयावह स्थिति पैदा हो गई है। यह बात मैं इसलिए कह रहा हूँ कि न तो इस बिल में अंतर्राष्ट्रीय सीमाओं पर फेंसिंग की व्यवस्था पर कोई ध्यान दिया गया है और न बॉर्डर रोड आर्गनाइजेशन पर महत्व दिया गया है, इसमें बॉर्डर रोड मैनेजमेंट का कोई जिक्र नहीं है। फ्लड लाइट्स की व्यवस्था होनी चाहिए। हमारे देश में घुसपैठिए आ जाते हैं, बंगलादेश से रिक्शा चलाने वाला दिन में हमारे देश में आता है और शाम को बंगलादेश पहुंच जाता है। हम इसको कैसे रोकेगे? जब तक हमारे देश की अंतर्राष्ट्रीय सीमाओं पर फेंसिंग नहीं होगी, बार्डर रोड मैनेजमेंट नहीं होगा, फ्लड लाईट का प्रबंध नहीं होगा, तब तक इन चौकियों का, इस अथारिटी को लाने का लाभ हमारे देश की सरकार, हमारे देश को कैसे देगी, यह हमारी चिंता है? चूंकि यह मामला देश की एकता, अखंडता और सुरक्षा से जुड़ा हुआ है। इसीलिए मैंने यह कहा कि यह बिल महत्वपूर्ण भी है और आवश्यक भी है इस बिल से हम देश की एकता, अखंडता और सुरक्षा को महसूस कर रहे हैं। इसको इसलिए कर रहे हैं कि आतंकवाद, उग्रवाद, नक्सलवाद, माओवाद आज हमारे देश के लिए चुनौती बन गया है।

उपसभाध्यक्ष जी, मुम्बई की 26/11 की घटना को अभी हमारा देश भूला नहीं है। पाकिस्तान से मिलिटेंट हमारी कंट्री में आते हैं, मुम्बई में बड़े-बड़े पुलिस ऑफिसर्स को, विदेशियों को मार देते हैं। अगर मुम्बई जैसी घटनाएं हमारे देश में होती रही हैं, तो इसके पीछे सबसे बड़ी वजह मुझे यह नजर आती है कि हमारे देश में बॉर्डर चौकियां चाहे जितनी बन जाएं, कितनी ही सिक्योरिटी फोर्स क्यों न लगा दी जाए, लेकिन जब तक देश के अंतर्राष्ट्रीय बॉर्डर पर हमारी सरकार की चाक-चौबंद व्यवस्था नहीं होगी, तब तक इस बिल का लाभ हमारे देश के लोगों को नहीं मिल सकता है। आज हमारी चिंता यह है कि चाहे नेपाल का बॉर्डर हो, चाहे पाकिस्तान का बॉर्डर हो, चाहे बांग्लादेश का बॉर्डर हो, चाहे भूटान का बॉर्डर हो और चाहे अफगानिस्तान का बॉर्डर हो, हमारा देश इन सीमाओं के खुला होने के कारण सुरक्षित नहीं है। देश में एक चिंता का माहौल पैदा हो गया है। उपसभाध्यक्ष महोदय, हमारे देश के प्लेन को नेपाल से हाईजैक करके कंधार ले जाया गया था, यह इसलिए हो गया क्योंकि नेपाल की सीमा पर कोई पासपोर्ट लागू नहीं होता है। जब मर्जी हो, नेपाल का आदमी इधर आ जाता है, इधर का उधर चला जाता है, यह एक गम्भीर मामला है। हमारे देश में इस तरह की गंभीर घटनाएं हो रही हैं।

आज नेताओं के बच्चों का किडनैप कर लिया जाता है। डेमोक्रेटिक सिस्टम में इससे बड़े दुर्भाग्य की बात और क्या हो सकती है कि देश की पार्लियामेंट पर हमला होता है।

मान्यवर, हमारे देश की पार्लियामेंट पर हमला होता है, 26/11 को मुम्बई के होटल पर हमला होता है और कंधार में हमारे प्लेन को हाईजैक कर लिया जाता है, हमारे देश के लोग यह सब अपनी खुली आंखों से देख रहे हैं। आज भी देश के लिए यह चिंता का विषय बना हुआ है। मान्यवर, मैं आप से माफी के साथ यह बात कहता हूँ कि आज हालत ऐसे बन गए हैं कि 16 अगस्त पर जम्मू कश्मीर के माननीय मुख्य मंत्री पर जूता फेंका जाता है। ...**(व्यवधान)**... माफ करना तो मजबूरी है। हमने माफ तो उसको भी कर दिया, जिसने पार्लियामेंट पर हमला किया था।

आज देश के बॉर्डर पर सिक्युरिटीज फोर्सेज का न होना, देश की सीमाओं की चौकसी न होना, इन सबने आज हमारे देश के नेताओं पर भी प्रश्न चिह्न लगा दिया है। आज देश की जनता नेताओं पर कम भरोसा कर रही है। लोगों के मन में शंका पैदा हो रही है कि पता नहीं हमारे देश के लोग हमको बचा पाएंगे या नहीं बचा पाएंगे, हमारे देश की सुरक्षा हो पाएगी या नहीं हो पाएगी। जब देश की जनता, देश का लोकतंत्र नेताओं पर शक करना शुरू कर

दे, तो फिर कहीं न कहीं हमारे लिए यह विषय चिंतन और चिंता का जरूर बन जाता है। हम देश की सुरक्षा से समझौता नहीं करेंगे।

मान्यवर, हमारा पूरा सदन और सदन के माननीय सदस्य, इस देश के लोकतंत्र के लिए, देश की सीमाओं की सुरक्षा के लिए, देश की आंतरिक सुरक्षा के लिए सरकार के साथ है। हम सरकार के हर अच्छे काम के साथ हैं, लेकिन अफसोस इस बात का है कि अभी तक देश से लगी अंतर्राष्ट्रीय सीमाओं का ठीक से सीमांकन नहीं हो सकता है। जम्मू कश्मीर कहां से शुरू होकर, कहां पर खत्म होगा, भूटान की सीमाएं कहां समाप्त होती हैं, नेपाल की सीमाएं कहां समाप्त होती हैं, कुछ पता नहीं है। अभी हमारे देश की सीमाओं को चिह्नित कर पाना, रेखांकित कर पाना ही संभव नहीं हो पा रहा है। जब हमारे देश की सरकार को इस बात का भी अंदाजा न हो कि हमारी कौन सी सीमा कहां पर समाप्त होती है, तो उसकी सुरक्षा करना मुझे संभव नहीं लगता है।

मान्यवर, यह बहुत महत्वपूर्ण बिल है और मैं यहां पर प्रथम बार अपना भाषण दे रहा हूं। इस सदन को चलते हुए 18 दिन होने को हैं। मैं संविधान का ज्ञाता नहीं हूं और न ही मुझे सदन की कार्यवाही का, सदन में बोलने का ज्यादा अनुभव है, लेकिन मैंने इस दरमियान अपने सीनियर सदस्यों से जानने व समझने की कोशिश की है। मैं यहां पर अपने सीनियर्स से कुछ सीखकर, अपने दिल के उद्गार और भावनाओं को व्यक्त कर रहा हूं। इसमें मुझे कुछ समय लग सकता है, इसलिए आप से माफी चाहता हूं। मुझे पता चला है कि ऐसी परंपरा है कि जब maiden speech होती है, तो सदस्य को बोलने का खुला मौका दिया जाता है। ...**(व्यवधान)**... अगर खुला मौका दिया जाता है, तो मुझे दो लाइनें याद आ रही हैं,

जिंदगी दी है तो शर्तें इबादत न लगा।

पेड़ का साया भी भला पेड़ को क्या देता है।।

मान्यवर, मैं अभी अपनी बात शुरू कर रहा हूं। ...**(व्यवधान)**... मान्यवर, कल तक के लिए करना हो, तो कल तक के लिए कर लीजिए। ...**(व्यवधान)**...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : ओ.के. ठीक है। कश्यप जी, आप मेरी बात सुनिए। ...**(व्यवधान)**... Time extension should be proportional to the time allotted for the discussion. I am not stopping you. But, please bear in mind that it is already 6 p.m.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will not stop him, but he himself will have some control. ...*(Interruptions)*...

श्री नरेन्द्र कुमार कश्यप : मान्यवर, कल शुरू कर लेता हूँ।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Just a second. We have to pass this Bill. The Congress Party has surrendered 40 minutes of their time. My request is that every party should do so. ...*(Interruptions)*... I will not control him only, but all others I will cut. ...*(Interruptions)*... I am not controlling him. Don't worry.

श्री अवतार सिंह करीमपुरी (उत्तर प्रदेश) : मान्यवर, जितने भी मैम्बर पहले बोले हैं, जिन्होंने मेडन स्पीच दी है, आपने उनके प्रति बहुत ही हमदर्द रवैया रखा है। हम यही कहते हैं कि घंटा, सवा घंटा कल बोल लेंगे, आप इसको कंटीन्चू रखिए।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I am controlling. ...*(Interruptions)*... Shri Karimpuriji, I am not stopping him. I told you, but I only requested that the Congress Members have surrendered their time. I am not stopping him. But, I said, "some control". That is all what I said. आप बोलिए।

SHRI RUDRA NARAIN PANY (Orissa): It may be his maiden speech, but it should be related to the Bill. ...*(Interruptions)*...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : बिल रिलेटिड बोला है। वही बोला है, आप बिल के बारे में बोलिए। कश्यप जी, बिल के बारे में आपकी मेडन स्पीच है, इसीलिए बोल रहे हैं कि बिल के बारे में बोलिए।

श्री शिवानन्द तिवारी (बिहार) : सर, यह कल तक जाएगा कि नहीं?

श्री राजनीति प्रसाद (बिहार) : सर, हम इस बिल का पूरा समर्थन करते हैं, नमस्ते एवं प्रणाम।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : ठीक है, आप बोलिए।

श्री नरेन्द्र कुमार कश्यप : मान्यवर, बिल में व्यवस्था की गई है कि तेरह एकीकृत जांच चौकियां बनाई जाएंगी, जिनके जरिए हम बॉर्डर पर व्यापार को खोलना चाहते हैं। एकीकृत जांच चौकियां बनाकर हम विदेशों के

6.00 P.M.

साथ व्यापार को खोलना चाहते हैं, व्यापार को बढ़ावा देना चाहते हैं, देश की अर्थव्यवस्था को मजबूत करना चाहते हैं, लेकिन जैसी मैंने चिता व्यक्त की है कि यह सरकार का बहुत अच्छा कदम है, I appreciate it, मैंने इस बिल पर बिल्कुल नहीं कहा है कि यह बिल नहीं आना चाहिए था या बिल की मंशा अच्छी नहीं है। मान्यवर, बिल का लाना बहुत जरूरी है। मैं माननीय मंत्री जी की सराहना करता हूँ, उनको बधाई देता हूँ कि देर से ही सही, यह बिल लाए हैं। 1947 में देश आजाद हुआ था, लेकिन हम अभी तक लुट रहे हैं। देश में आतंकवाद बढ़ रहा है, नक्सलवाद बढ़ रहा है, व्यापार के जरिए हथियारों की तस्करी हो रही है, नशों की तस्करी हो रही है। यह हम 1947 से देख रहे हैं। अब अगर 63 साल के बाद सरकार जागी है, तो मैं समझता हूँ कि इसके लिए सरकार को बधाई देनी चाहिए, ये बधाई के पात्र हैं। इसीलिए मैंने कहा कि बिल की मंशा बहुत अच्छी है। इस बिल की सरकार और देश को भी जरूरत है, लेकिन मैंने चिता व्यक्त भी की थी कि हम व्यापार को कंट्रोल कैसे करेंगे?

मान्यवर, नेपाल, जम्मू-कश्मीर, बंगलादेश, भूटान की सीमाएं कहां से शुरू होती हैं और कहां पर खत्म होती हैं, जब तक इन सीमाओं का निर्धारण हम भली प्रकार से नहीं करेंगे, तब तक मुझे कहीं न कहीं इस बिल की उपयोगिता में शंका लगती है। माकन साहब, यह बिल तो पास होना है, बिल तो पास होगा ही, यह सदन की चिता है और देश की भी चिता है, लेकिन मेरा अनुरोध है कि यह सर्वोच्च सदन, जिसको संवैधानिक मान्यताओं के आधार पर, राज्य सभा का नाम दिया गया है, लोक सभा में कोई बिल पास होता है, तो राज्य सभा में इसलिए आता है कि यदि उस बिल में कुछ त्रुटियां रह गई हैं, तो यह सर्वोच्च सदन उसे दूर करे।

अगर कोई ऐसा प्रावधान है, जो बिल में लोक सभा में नहीं आ सका, उस पर यह सर्वोच्च सदन विचार करे। इसलिए आज हम इस सर्वोच्च सदन के सदस्य के नाते अपने देश, देश के व्यापार, चौकियों और सीमाओं के प्रति अपनी चिन्ता व्यक्त कर रहे हैं। इसलिए मैं कह रहा था कि हमारी सरकार को इन चौकियों की स्थापना से पूर्व देश की अंतर्राष्ट्रीय सीमाओं का निर्धारण कर लेना चाहिए। अगर देश की अंतर्राष्ट्रीय सीमाओं का निर्धारण किए बिना बिल पर विचार होता है या बिल का process आगे बढ़ता है, तो हमारे सामने हमेशा एक आशंका बराबर बनी रहेगी कि हम आतंकवादी, घुसपैठिए, अवैध हथियार के तस्कर और नकली नोटों का धंधा कैसे रोकेंगे। हमारे देश में आज के जमाने में एके-47 आ रही हैं। मेरी निश्चित जानकारी है कि पंजाब के बॉर्डर की सरकार या देश की सरकार की दूसरी एजेंसियां करोड़ों रुपए के नशे का सामान पकड़ती हैं। ऐसे सैकड़ों घातक हथियार, जो हमारे देश में तबाही

मचाने के लिए भेजे जाते हैं, चाहे वे कश्मीर के रास्ते आए या बांग्लादेश के रास्ते आए, हम उन हथियारों की आमद कैसे रोकेंगे? हमारे पास कौन-सी फोर्स है, हमारे पास कौन-सा बिजली का तार है, जिससे हम उसको रोक पाएंगे? हमारे पास ऐसी कौन-सी फौज है, जो वहां पर लगी हुई है?

अभी माननीय सदस्य कह रहे थे कि दूसरे देशों की गाय-भैंस हमारे देश में घुस आती हैं। गाय-भैंस चराने वाला देश में घुस आता है, शाम तक गाय-भैंसों को चराता है और जब दिन छिपता है, तो उन्हें लेकर अपने देश में चला जाता है। बांग्लादेश के रिक्शा चलाने वाले लोग सुबह हमारे देश में आते हैं और शाम को कमाई कर अपने देश में निकल जाते हैं। नेपाल से तस्करी करने वाले लोग देश में आते हैं और देश से निकल जाते हैं। मान्यवर, इसलिए मैं इस बिल से सम्बन्धित उन मुश्किलों को माननीय सदन के सामने रखना चाहता हूँ, जिनके समाधान पर हम सबको गम्भीरता से बिना राजनीतिक पार्टियों की बाध्यता के विचार करना पड़ेगा, जिन पर हमें बिल्कुल चिन्तामुक्त होकर, जाति-धर्म से मुक्त होकर विचार करना पड़ेगा।

मान्यवर, 26 जुलाई को पहली बार इस सम्मानित सदन में हमारा आगमन हुआ था। हमने उसी पीठ के सम्मुख इस बात की शपथ ली थी कि हम देश की एकता और देश की अखंडता को खंडित नहीं होने देंगे। हमने इस बात की भी शपथ ली थी कि जो भी विषय हमारे सम्मुख लाए जाएंगे, बिना जाति-भेद के हम उनका निर्वहन करेंगे। आज वह शपथ और शपथ के वे शब्द हमें इस बात के लिए प्रेरित कर रहे हैं कि सच्चाई के साथ, निष्ठा के साथ देश की एकता और अखंडता की बेहतरी के लिए हम अपने मन में उन भावों को इस तरीके से जाग्रत करें, ताकि जो मुश्किलें हमारे सामने हैं, उनका हल हो सके।

मान्यवर, आज इंतहा हो गई है। जम्मू-कश्मीर में law and order problem हो गई। अनंतनाग की बात करें, श्रीनगर की बात करें, शोपियां की बात करें, पुंछ की बात करें, पूरी घाटी आज जल रही है। कर्फ्यू लगा दिए गए हैं, आम आदमी का जीवन अस्त-व्यस्त हो गया है। आज दलित, पिछड़े समाज के लोगों के सामने खाने का संकट पैदा हो गया, हाहाकार मचा है। मान्यवर, कैसे होगा इन समस्याओं का हल? देश में बड़ा विचित्र माहौल पैदा हुआ है,

इसलिए मैं कह रहा था कि माननीय गृह मंत्री जी ने इस बिल को बहुत अच्छे तरीके से रखा है, हमारे भी विचार आ रहे हैं...

लेकिन इस बिल को पास कराने के लिए हमें देश की सुरक्षा सर्वोत्तम प्राथमिकता पर लेनी होगी।

मान्यवर, आज देश में काले धंधे पनप रहे हैं। इससे बुरा हाल क्या हो सकता है कि विदेश की महिलाओं को हमारी कंट्री में लाकर जो कुछ हो रहा है, वह आज सदन के सामने कहने लायक नहीं है। आप इसको कैसे रोक पाएंगे? आज मुश्किलें पैदा हो गई हैं। यहां आतंकवादी आ रहे हैं, हथियारों की तस्करी हो रही है, देश में नशों का आगमन हो रहा है, सीमाएं बाधित हो गई हैं, देश के सामने कानून और व्यवस्था का संकट पैदा हो गया है, जम्मू-कश्मीर जल रहा है, छत्तीसगढ़ का हाल बुरा है। इन सबका हल आप कैसे निकालेंगे? मान्यवर, इन सारी बातों को देखते हुए मैं कह रहा था कि हमें देश की सुरक्षा को प्राथमिकता देनी होगी।

मैं माननीय मंत्री जी से यह भी कहना चाहता हूँ कि इस रिबेट के जरिए आप कस्टम को कंट्रोल कैसे करेंगे? यह कस्टम कैसे कंट्रोल होगा? इसके लिए हमारे पास क्या प्लानिंग है? बॉर्डर रोड ऑर्गनाइजेशन, बीएसएफ और सीआरपीएफ को कैसे कंट्रोल किया जाएगा? आज हमारे सामने बहुत सारी मुश्किलें हैं, बहुत सारी बंदिशें हैं, इसलिए मैं पूछ रहा था कि बॉर्डर रोड ऑर्गनाइजेशन, बीएसएफ, सीआरपीएफ को कंट्रोल करने की बजाए के पास क्या योजना है? जब माननीय मंत्री जी जवाब देंगे, तो कम से कम इस विषय पर अपनी बात को जरूर रखें।

मान्यवर, जिन सीमाओं पर आज चौकियां बनाने की बात कह रहे हैं, क्या वहां पर पासपोर्ट व्यवस्था लागू होगी? जो सीमाएं हमारे देश के बार्डर से खुलती हैं, चाहे वह नेपाल की हो या किसी दूसरे देश की हो, उस पर क्या सरकार पासपोर्ट की व्यवस्था लागू कर पाएगी?

(श्री उपसभापति पीठासीन हुए)

मान्यवर, इस तरह के बहुत सारे सवाल हमारे सामने हैं। मैंने अभी कहा था कि सीआरपीएफ कैसे कंट्रोल होगी। मैं उत्तर प्रदेश के बारे में कहना चाहता हूँ, आज उत्तर प्रदेश में एक गंभीर समस्या पैदा हुई है ...**(व्यवधान)**... इस बिल से संबंधित बात ही है। मैं इस बिल से रिलेटिड बात ही करूंगा। मैं कह रहा था कि बीएसएफ को कंट्रोल कैसे किया जाएगा। आबादी के हिसाब से देश का सर्वाधिक आबादी वाला प्रदेश - उत्तर प्रदेश है। आज भी इस प्रदेश

में सात जिले ऐसे हैं, जिनमें महाराजगंज है, सिद्धार्थ नगर है, बलरामपुर है, बहराइच है, श्रावस्ती है, पीलीभीत है और खीरी है, उत्तर प्रदेश के इन सात जिलों में सीमा सुरक्षा बल के अधिकारियों और कर्मचारियों ने उग्र माहौल पैदा कर दिया है।

माननीय मंत्री जी, मैं आपका ध्यान जरूर इस तरफ लाना चाहता हूँ कि उत्तर प्रदेश के इन सात जिलों में आज एसएसबी के अधिकारियों ने इस तरह का माहौल क्रिएट कर दिया है कि जनता के बीच में आक्रोश पैदा हो गया है। इसका नतीजा यह है कि थाना सम्पूर्णा नगर, ग्राम त्रिकोलिया में एसएसबी कर्मियों के द्वारा दो लोगों की हत्या हुई। 3 जून, 2008 को सिपाही इन्द्र कुमार की हत्या की गई, 5 जून, 2008 को खीरी में संतोष कुमार गुप्ता की हत्या हुई ...**(व्यवधान)**...

श्री उपसभापति : इन हत्याओं का इसका इस बिल से क्या संबंध है? यह जो विषय चल रहा है, आप उसी पर बोलिए ...**(व्यवधान)**...

श्री नरेन्द्र कुमार कश्यप : बिल्कुल, मान्यवर, मैं उसी पर आ रहा हूँ।

श्री उपसभापति : देखिए, आप जरा सुनिए, हम मानते हैं कि आपकी मेडन स्पीच है और हम इस बात की इज्जत भी करते हैं। हम इंटरफीयर नहीं करना चाहते, लेकिन मेहरबानी करके आप बिल पर ही बात कीजिए, जिससे दूसरे मੈम्बर्स का भी आपकी बात सुनने में इंटरेस्ट रहे। सिर्फ बोलना ही काफी नहीं है, सुनना भी होता है, इसलिए आप कोशिश कीजिए कि आप बिल पर ही बोलिए। आपकी मेडन स्पीच है, मगर हर चीज अपने विषय पर होनी चाहिए। इस बिल का विषय है, "The Land Ports Authority of India."

श्री नरेन्द्र कुमार कश्यप : मान्यवर, मैं अपनी बात को जल्दी समाप्त करने की कोशिश करूंगा ...**(व्यवधान)**...

श्री उपसभापति : आप अपने साथियों का भी खयाल रखें।

श्री नरेन्द्र कुमार कश्यप : मान्यवर, मैं आठ बजे से पहले निपटा दूंगा। ...**(व्यवधान)**...

श्री उपसभापति : आप बोलिए। आप एक अच्छा काम यह कर रहे हैं कि पूरे हाउस को मेडन स्पीच के बारे में second look लेना पड़ेगा।

श्री के.बी. शणप्पा (कर्नाटक) : इन्होंने जो कहा है, वह आज रात के आठ बजे हैं या सुबह के आठ बजे हैं? ...**(व्यवधान)**...

श्री नरेन्द्र कुमार कश्यप : मान्यवर, मैं इस बात को समझता हूँ कि सदन का समय बहुत ही महत्वपूर्ण है, भले ही शुरुआती चार दिन खराब हो गए हैं। यह मुझे मालूम है कि शुरुआती चार दिन इसलिए चले गए कि महंगाई पर चर्चा नहीं हो सकी। मैं तो बस थोड़ा-सा समय ले रहा हूँ।

मान्यवर, मैं इस बिल के संदर्भ में कुछ ऐसे महत्वपूर्ण सुझाव आपके सामने रखना चाहता हूँ, जिन पर माननीय मंत्री जी भी शायद नोटिस लेंगे और उन पर विचार करेंगे। मैं अपनी बात को शॉर्ट कर रहा हूँ। इस बिल में जो भारतीय भूमि पत्तन प्राधिकरण बनाने का सिस्टम है, उस पर मैं यह ध्यान दिलाना चाहता हूँ और माननीय मंत्री जी भी ज़रा इसका मुलायजा कर लेंगे कि पेज नम्बर 2 पर क्रम संख्या (3) पर यह लिखा है कि प्राधिकरण निम्नलिखित से मिल कर बनेगा। मान्यवर, मैं एक बहुत ही टेक्निकल बात रखूंगा। यह बिल से संबंधित है, मैं बिल के अलावा कुछ नहीं कहूंगा। इसमें लिखा है कि एक अध्यक्ष होगा। उसके आगे यह भी लिखा है कि एक सदस्य योजना और विकास से होगा और दूसरा सदस्य वित्त से होगा। इस प्रकार, इसमें एक अध्यक्ष और दो मैम्बर्स की व्यवस्था की गई है। आगे (ग) में यह लिखा है कि नौ से अनधिक सदस्य, पदेन जो गृह, विदेश, राजस्व, वाणिज्य, सड़क परिवहन और राजमार्ग, रेल, रक्षा, कृषि और सहकारिता, विधि और न्याय से संबंधित भारत सरकार के मंत्रालयों या विभागों का प्रतिनिधित्व करेंगे। मान्यवर, एक यह चीज इस बिल के अंदर आई है। मेरा माननीय मंत्री जी से अनुरोध है और साथ ही मेरा उनको एक सुझाव है कि इस बिल का object बहुत बड़ा है, इस बिल का function बहुत बड़ा है। अगर हम अकेले अध्यक्ष पर ही सारा बोझ डाल देंगे, तो कई बार ऐसी परिस्थितियाँ भी बनेंगी कि अध्यक्ष बीमार हो गये या अन्य परिस्थितियाँ पैदा हो गयीं, तो अगर इसमें अध्यक्ष के साथ-साथ उपाध्यक्ष के पद की भी व्यवस्था होगी तो शायद बहुत अच्छा होता।

मान्यवर, इस बिल में नौ से अनधिक सदस्यों की बात कही गई है और जो विभाग इसमें लिखे गए हैं, उनकी संख्या 13 है। इसमें नौ से अधिक सदस्य नहीं बनेंगे जबकि इसमें 13 विभाग अंकित किये गये हैं, तो मेरा माननीय मंत्री जी से अनुरोध है कि अगर इस बिल में नौ सदस्यों की बजाय 15 सदस्यों का प्रावधान होता तो सदस्यों को कार्य करने में सुविधा होती।

मान्यवर, इसके अलावा, (ड) में यह कहा गया है कि व्यापारियों और कर्मकारों में से प्रत्येक का एक-एक प्रतिनिधि, जो केन्द्रीय सरकार द्वारा नियुक्त किया जाएगा, मामले के आधार पर जहाँ कहीं आवश्यक हो,

सहयोजित किया जाएगा। मान्यवर, मेरी आशंका यह है और इस सदन की आशंका भी यह है कि आपने कहा कि अधिकारियों और कर्मचारियों में से कोई एक-एक प्रतिनिधि होगा, इससे मेरी आशंका यह है कि यह राजनैतिक होगा या गैर-राजनैतिक होगा? ऐसा न हो कि बिल पास हो गया और माननीय मंत्री जी ने एक दल के लोगों को ही उसमें मैम्बर्स बना दिया। अगर इस शब्द का प्रयोग कर दिया जाता कि ये व्यापारी और कर्मकार, जो गैर-राजनीतिक होंगे, उनको इसमें रखा जाएगा, तो शायद अच्छा होता।

मान्यवर, अगली चीज़, जो (च) में आई है, वह यह है कि ऐसे अन्य प्रतिनिधि जिन्हें केन्द्रीय सरकार कृत्यकारी प्रयोजनों के लिए सहयोजित करे। यह क्लोज़ अस्पष्ट है। इसमें बात को गोलमोल कर दिया गया है कि सरकार जिसको चाहे उसको इसमें समायोजित कर सकेगी। क्या इनमें स्टेट का कोई शेयर है?

जिन borders पर ये चौकियां बनाई जा रही हैं, क्या वहां के मेम्बर ऑफ पार्लियामेंट को भी इस प्राधिकरण में लिया जाएगा, क्या वहां के MLAs को इसमें मेम्बर के तौर पर लिया जाएगा, क्या वहां की political parties के लोगों को इसमें involve किया जाएगा?

श्री उपसभापति : यह कहां पर है? यह कौन सी जगह पर लिखा है?

श्री नरेन्द्र कुमार कश्यप : उपसभापति जी, यह पेज नंबर 3 पर खंड 3(च) के अंतर्गत लिखा हुआ है ...**(व्यवधान)**... यह बिल में है।

श्री उपसभापति : आप कह रहे हैं कि "the Chairperson authority consists of two Members and not more than nine Members." यही है न?

श्री नरेन्द्र कुमार कश्यप : इससे आगे है।

MR. DEPUTY CHAIRMAN : Are you referring to 'Qualification'?

SHRI NARENDRA KUMAR KASHYAP: No, Sir.

श्री उपसभापति : आपने कहा कि मेम्बर्स political, non-political होंगे, इसमें साफ तौर से लिखा है कि 'not more than nine members, ex officio, to be appointed by the Central Government from amongst the officers'. इसमें political, non-political कहां होंगे?

श्री नरेन्द्र कुमार कश्यप : मैं यह नहीं कह रहा हूँ।

श्री उपसभापति : आपने कहा है ...**(व्यवधान)**...

श्री नरेन्द्र कुमार कश्यप : मैं खंड 3(च) के बारे में बोल रहा हूँ ...**(व्यवधान)**...

श्री उपसभापति : देखिए, मुझे अब रूल 240 के तहत interfere करना पड़ रहा है। मैं मैबरर्स के नोटिस में ला रहा हूँ कि Under Rule 240, "After having called the attention of the Council to the conduct of a Member who persists on irrelevance or deviation or repetition either of his own argument or the arguments, which the other Members have made in the debate may direct him to discontinue his speech." यह रूल 240 है ...**(व्यवधान)**... Maiden speech की भी limit होती है ...**(व्यवधान)**... मैं कह रहा हूँ कि रिपीट मत कीजिए

श्री नरेन्द्र कुमार कश्यप : उपसभापति जी, मैं इतना समझ पाया हूँ कि सदन की व्यवस्था या तो नियमों से चलती है या मान्यताओं से चलती है। मैं इस बात को जानता हूँ कि नियम और मान्यता, ये दो चीजें हैं, जिन पर सदन चलता है। सदन की मान्यता यह रही है कि जब भी maiden speech हुई है, तो उस सदस्य को बोलने का मौका दिया गया है।

श्री उपसभापति : देखिए, आपने 40 मिनट ले लिए हैं ...**(व्यवधान)**... ठीक है, आप बोलिए।

श्री नरेन्द्र कुमार कश्यप : उपसभापति जी, मैं बहुत जल्दी अपनी बात समाप्त कर दूंगा। इस बिल में लिखा है कि अध्यक्ष का चुनाव ऐसे व्यक्तियों में से किया जाएगा जिन्हें परिवहन, उद्योग, वाणिज्य, विधि, वित्त या लोक प्रशासन के क्षेत्र में विशेष ज्ञान और अनुभव हो। मेरा निवेदन यह है कि एक व्यक्ति को इतने सारे विभागों की जानकारी हो पाना संभव नहीं लगता है। इसलिए अगर अध्यक्ष के अलावा उपाध्यक्ष की व्यवस्था भी होगी, तो बहुत अच्छा होता।

उपसभापति जी, एक महत्वपूर्ण चीज कहकर मैं अपनी बात समाप्त करूंगा, वह यह है कि खंड 5(1) में लिखा है कि धारा 6 के उपबंधों के अधीन रहते हुए प्रत्येक पूर्णकालिक सदस्य उस तारीख से, जिसको वह पद ग्रहण करता है, पांच वर्ष की अवधि के लिए या 60 वर्ष की आयु तक पद पर बहाल रहेगा। मैं माननीय मंत्री जी से यह कहना चाहता हूँ कि आपने 60 वर्ष की अधिकतम आयु का जिफ्र इसमें किया है और 5 साल का कार्यकाल भी

इसमें निश्चित है, लेकिन न्यूनतम आयु का इसमें कोई जिक्र नहीं है। यदि न्यूनतम आयु पर भी आप विचार करते, तो बहुत अच्छा होता। मेरा निवेदन है कि आप इस पर जरूर विचार करेंगे।

इसके अलावा इसमें यह भी लिखा है कि केन्द्रीय सरकार ऐसे किसी पूर्णकालिक सदस्य की नियुक्ति, उसे तीन मास से अन्धन की अवधि की सूचना देने के पश्चात् अथवा उसके बदले में उसे तीन मास की अवधि के उसके वेतन और भत्तों, यदि कोई हों, के बराबर रकम का संदाय करने पर समाप्त कर सकेगी। यह थोड़ा सा अव्यावहारिक लगता है, इसलिए इसमें संशोधन करने की जरूरत है। मैं सदन की भावनाओं को समझ रहा हूँ, माननीय सदस्यों की बात को समझ रहा हूँ और पीठ का सम्मान सदैव मेरे दिल में रहेगा, सभी के मन में रहना चाहिए।

बिल बहुत important है और देश के लिए जरूरी है, लेकिन मेरे अंतर मन में जो शंकाएं हैं, मंत्री जी उनको निर्मूल करने की कोशिश करेंगे। यह देश से जुड़ा हुआ मामला है, व्यापार से जुड़ा हुआ मामला है। आप इस पर जो भी कदम उठाते हैं, उसको जरा गंभीरता से उठाएं।

इस बिल में, malls, cold storage और बहुत सारे संस्थान बनाने की बात कही गई है। मान्यवर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि ये जो चीजें बनाना चाहते हैं, चाहे वे malls हों या cold storages हों या और चीजें हों, क्या वे इनमें Scheduled Castes, Scheduled Tribes और OBCs के लिए reservation की कोई व्यवस्था करेंगे? अगर वे ऐसा करते हैं, तो मैं समझता हूँ कि वे हमारी भावनाओं और सदन की भावनाओं का जरूर आदर रखेंगे।

माननीय उपसभापति महोदय, मैं बहुत लंबी बात न कहते हुए, सदन की गरिमा और आपके आदेश का शत प्रतिशत अनुपालन का मान रखते हुए, इस उम्मीद के साथ अपनी बात समाप्त कर रहा हूँ कि मैंने आपके माध्यम से माननीय मंत्री जी के समक्ष जो वक्तव्य, जो बातें और जो सुझाव रखा है, कृपापूर्वक जो उचित हों, उन पर वे जरूर विचार करें, लेकिन देश की एकता और अखंडता से कहीं खिलवाड़ न हो, इसकी कोशिश जरूर करें। सबका बहुत-बहुत धन्यवाद। जय भीम, जय भारत।

MR. DEPUTY CHAIRMAN: Shri Prasanta Chatterjee. My request to the rest of the Members is, please be brief.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, when this Bill was brought before the Standing Committee by the Ministry of Home Affairs, even at that time, in the long title of the words "security imperatives" were not mentioned and the Members of the Standing Committee elaborately discussed this issue. Even in the Bill which was placed in the Lok Sabha, there was no mention of these even after the Standing Committee submitted its unanimous report. There was no mention before. But after the Bill has been passed by the Lok Sabha and placed here, there is a change and the words "systems which address security imperatives" have been included. It was elaborately discussed. Shri Ahluwalia mentioned about the justification of brining this Bill by the Ministry of Home Affairs. He also said if you compare the Civil Aviation Bill with this Bill, you will find that in certain clauses there are similarities. Anyway, that is one punt. Taking that into consideration, that is, the security imperatives, and also the functions of authority which have been elaborated here, that is, "provide appropriate spaces and facilities for immigration, customs, security, taxation authorities, animal and plant quarantine, so on and so fourth" in a one-roof system, all these arrangements would have to be done.

Now, I have submitted amendments to sub-clause 2 (a) and that was the unanimous decision of the Standing Committee also. Nowadays you have formed the Standing Committees. I do not know what percentage you care about the Standing Committees. Anyway, the Minister should explain this. In the functions of the authority it is mentioned, "establish and maintain hotels". I do not know whether it will be like the fate of Centaur hotel. At one time, it was owned by the Government, then, later, it went to the private entity. So, it is mentioned here, "establish and maintain hotels, restaurants and restrooms". The Department of Home Affairs which is related with the Customs, security, Immigration, so on and so forth is interested to establish hotels. It is not five-star or seven-star or three-star. That is one point. We unanimously took the decision. Yes, restaurants will be necessary and restrooms will be necessary, but what is the purpose of constructing the hotels?

So, Sir, based on the unanimous decision of the Standing committee, my amendment is, that at page 5, line 1, the word "hotels" may be deleted. You can keep the words 'restaurants and restrooms.' This is one thing.

Then, Sir, we know that after an elaborate discussion it has been decided that the sovereign functions of the authority shall not be assigned to any private entity. But it has not been incorporated in the related clause. In clause 11(2) (p), it has been said, "set up joint ventures for the discharge of any of the functions assigned to the Authority." Though the character of the Authority will be sovereign, but the duties of the authority will not be sovereign." So, my second amendment is that at page 5, line 28, after the words, "joint ventures" the words "in the public sector" be inserted. Sir, I have placed these amendments here and these amendments have been circulated.

Sir, both these amendments are based on the unanimous decision of the Standing Committee and based on the fact that it is related to the important issues like customs, security, immigration, etc., the Standing Committee had taken this decision. So, I place these two amendments for the consideration of the hon. Minister.

With these few words, I conclude my speech. Thank you.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for having given me this opportunity.

"where the mind is without fear, the head is held high; where knowledge is free, where the world has not been broken up into narrow domestic walls; into that heaven of freedom, let my country awake", said our Indian Nobel laureate for literature, Rabindranath Tagore, in Gitanjali.

But it is reality that not only the world, the nations, countries and even the States within our India has built up narrow domestic barriers in the name of language, culture, caste, creed and what not. At this juncture, it is also needed that we have clear cut demarcations or our Indian boundaries and also safeguard the interest of our nation.

I congratulate the hon. Minister for establishing the Land Ports Authority of India for establishing the Integrated Check Posts at the entry and exit points on the international land boundaries at the cost of Rs. 730 crores – seven in the first phase and six in the second phase. But, Sir, there is no mention of such a check post on Indo-China border where it is very much required. Will the Minister inform this House about this? I also congratulate the Ministry for the proposal to construct 1377 km road along the Indo-Nepal border and 313 km along with Indo-Bhutan border.

Sir, my next concern is about privatization. At this juncture, I would like to recall the Bangladesh Government's effort to build a land port between Burma and Bangladesh, *i.e.*, the Teknaf Land Port on B.O.T. basis on 25 years lease. They have entrusted this work to one M/s Univern Port Services Limited and they claim that as against 7.25 million US dollars, which was collected by the Government's land ports, they were able to collect 8.7 million US dollars when it was given to private sector. They were able to collect 8.7 million US dollars as against 7.25 million US dollars before being taken up by the private sector. But my request is, as this authority is going to take up the sensitive security matters along with facilitating the trade at the border with the neighbouring countries like Bangladesh, Nepal, Myanmar and Pakistan, I wish that privatization does not take place under any circumstances like airports.

My next concern is about the nodal agency. The Land Ports of India will be a statutory body, as we understand it, engaging representatives of Ministries of External Affairs, Railways, Defence, Department of Commerce and Revenue, Road Transport and Highways and also the representatives of the concerned State Government.

Always, whenever there is a presence of a multiplicity of authorities like this, it means shifting of responsibilities also. There should be synergy amongst these various agencies in order to accomplish the objectives and not to pass on the responsibilities.

The airports come under the Department of Civil Aviation while Sea ports come under the Ministry of Shipping. Similarly, the Land Ports Authority should come under the Ministry of Home Affairs. The Home Ministry must be the nodal agency for this. For this purpose, we must see to it that powers are vested on it clearly and unambiguously.

Sir, my next point is about the land acquisition process. The National Highways Authority Act does not clearly earmark as to which department should handle the case of compensation for the displacement activities arising out of land acquisition. We have heard about 122 acres being taken away from the farmers when the check post was established at Attari, at Wagah border; the farmers there have still not been adequately compensated. Hence, I would like to know whether powers are vested in the Home Ministry for awarding compensation during the land acquisition process for the Land Port Authority. Would the Minister take up the responsibility of seeing to it that compensation reaches people who give up land for this purpose?

Sir, my next point concerns appointment of the Chairman. The Bill says that the Chairman of this Authority is proposed to be from among persons who have special knowledge and experience in the field of transport, industry, commerce, law, finance and public administration. To my knowledge, I do not know of any person who is well-versed in all the fields, except the hon. Home Minister himself. I would request him to make it simple and see to it that the Members appointed are chosen in proportion to the States wherever the 13 integrated check posts are being proposed to be erected, as it concerns the State Governments more.

Sir, another of my concerns is about the powers vested on the Land Port Authority; one, to collect fee and then, to raise funds through debentures, shares, etc. Clause 19, laying the condition to act with the prior approval of the Central Government, may be deleted and clear powers given to the Land Port Authority. Coming to the power to raise funds, it can raise funds only if the Central

Government approves. Only on special occasions or extraordinary circumstances would the Land Port Authority be raising such funds. Why not the Government itself not keep a ceiling on such funds? Only when the LPA crosses that limit, it can approach the Central Government, as and when required. This will facilitate free functioning of the Land Port Authority.

My last point is this. Bangladesh and other countries are openly accusing India of smuggling computer parts, wrist watches, gold, electric wires, China silk yarn, cycle parts, spares of textile mills, torches, etc. On the other hand, it is only our refrained borders which have become havens of illegal arms trade, flushing of people of fake currency, human trafficking, etc. I would request the hon. Minister to see to it that neither we are being exploited inside our borders nor are we accused unnecessarily by other countries. This can be achieved by the effective functioning of the Land Port Authority.

With these observations, Sir, I welcome this Bill.

SHRI RANJITSINH VIJAYSINH MOHITE-PATIL (Maharashtra): Sir, much has already been talked about the Bill by my hon. colleagues. The Government has decided to establish a Land Port Authority through the Land Port Authority of India Bill, 2009, which shall have the power to manage the facilities for cross-border movements of goods and passengers at designated points along the international border of India.

Sir, as we are short of time, I would like to be brief. I would like to say that we have different relations with different countries. So, the officers and personnel deputed on the border should be very well-versed with the treaties and relations which we share with the bordering countries.

Sir, the serious issues should be addressed seriously and properly. As the hon. Member, Shrimati Vasanthi, said, human trafficking, infiltration, drug trafficking, arms and ammunition, etc. should be handled properly and it should be looked into as a serious concern. We have gone through attacks like the Mumbai attack of 26/11 and the Parliament attack. So, the staff and the personnel

should be fully equipped with advanced equipment like life jackets and bullet-proof jackets; the cars, trucks and containers that would be passing through should be screened; x-ray machines have come up in various parts of the country. The goods that are imported and traveling should be screened; that technology is available across the globe.

Sir, the best of the technology should be given. Lastly, I would like to request that the personnel and the officers, who will be posted at these points, will be from various parts of the country. They will be from Kerala, Maharashtra, Tamil Nadu, etc. So, the biggest issue with the personnel posted there will be their residence, not only for themselves but for their families also. So, their families should be taken care at the same point.

Then, I would like to request that it should be ensured that no corruption takes place at this point. This should be the main priority and concern of the Government and the hon. Minister. Of course, I know that he has taken all these things into consideration, but, with these suggestions, I support the Bill.

SHRI PYARIMOHAN MOHAPATRA (Orissa): Sir, at the outset, I must say that the Home Ministry is the most appropriate Ministry to deal with this Bill, not the Finance, Commerce or the Highways Ministries. I say so because in case of immigration, it is not only a question of security of the country but also of the immigrants coming into the country with arms and ammunitions, immigrants coming into the country to settle here like from Bangladesh, immigrants dealing with contraband goods, narcotics, and all that. So, I don't agree with my friend, Shri Ahluwalia, that it should go to the Commerce or the Finance Ministry. But, I do worry about the need for an Authority. Security and intelligence or border management are too sensitive and crucial issues to be left to an authority. You people have been creating authorities, for example, IRDA. What did they do for the general public, the customers about insurance? When SEBI came with a fee limit of two percent, then, the hell broke loose. Then, the Government had to come with a Bill to protect it. Let us hope

that you don't have to cover up the inefficiency that will accrue to an authority behind which, you need not hide. As a nodal Ministry, you can always control that inefficiency. Maybe you don't have to come to the Parliament in future to cover up for that.

[THE VICE-CHAIRMAN (PROF. P. J. KURIEN) in the Chair]

Lakhs and millions of people are coming in from border with Bangladesh creating imbalances in demography, imbalances politically and plenty of other things are coming in. We are facing the problems. Politicians finally do have to get those people identified for ration because of humanitarian grounds. Then, from ration cards, it goes to electoral rolls. Then, there is political clout and all that. You cannot have these integrated Check Posts to really stop all this. I wish you had consulted the major States as many friends have pointed out. Out of eight States, you consulted only three and that too insignificant States. Here, the main trouble is about Nepal where your security concerns are the most important. We are not having consultations with the concerned States. We see the Unified Check Gates in the States. In States, we tried to merge the Check Gates, unify them and then what happened? They proved to be a source of unified corruption, and you ICPs will become sources of integrated corruption.

There is so much of money flowing in, fake currency, smuggled goods, and, arms and ammunition, etc. How will you check it? Once it becomes is an authority, will people feel safe, I support the amendments moved by Shri Prasanta Chatterjee on both counts. One is, please don't have joint ventures. If you want to have joint ventures, have them with PSUs. If you want to open a restaurant etc., in every walk of life, you have PSUs. For security concern, please ensure that you have nothing to do with the private parties. So, Mr. Minister, please accept the amendment.

There is another issue to be considered, if you persist with the authority. Anyway, you will get the Bill passed. You are not bothered about it but the Home Ministry can not shed its responsibility. It is accountable to Parliament. Clause 19 says that previous approval of the Government is necessary

for levying rent and fee. When you are giving so many powers to an authority, then, for levying rent and fee, which is a minor matter, why should they come to a *babu* in the Home Ministry.

You have a clause with regard to reappointment of members. Please don't do so because the moment you make a provision for reappointment of members, their vested interests will develop, and, they will become subservient to the *babus* in the Home Ministry. Let there be one term. Mostly, you will find that only people who are either on the verge of retirement, or, who have retired, are appointed. And, if you make a provision for second term, they will do whatever you tell them to do; they will not apply their own minds. *(Time-bell)*

I will take only half-a-minute. If you want to retain joint ventures even with the PSUs, leave apart the private parties, please don't keep a clause for formation of companies. Why should the authority, a statutory authority, go into the business of forming companies? What is the need? So, please kindly look into this also. With this, I, per force, support the Bill as the Bill is going to be passed. Thank you.

SHRI D. RAJA (Tamil Nadu): Sir, I took part in the work of the Standing Committee, which processed this Bill. This Bill has a limited purpose of establishing Land Ports Authority of India for the development and management of facilities for cross-border movement of passengers and goods at designated points along the international borders of India. At the same time, during the course of discussion, we also admitted that the Government should take into consideration the security imperatives also.

Having said that, I would like to caution the Government on some counts. We have the sea ports, which are managed by the Port Trust of India, broadly under the Ministry of Shipping. We have the airports, which are managed by the Airports Authority of India but there are changes coming in. In the name of Public-Private-Partnership, even, our airports are managed by private entities. That gives apprehension on how this Land Ports Authority of India will really be a successful one. It is

obvious now that the Ministry of Home Affairs will remain as the nodal agency for this Land Ports Authority of India.

But, in the Standing Committee, it was made very clear that the Government should not involve the private sector to set up hotels and participate in such other activities in the integrated check-posts premises since it could be a security threat. Only public sector undertakings should be involved in such activities. In fact, I agree with the previous speaker, comrade Prasanta Chatterjee. I have also moved one amendment on the question of joint venture. In the name of joint venture, you cannot have private participation. Then, it will lead to further complications and pose threat to the very functioning of the Landport Authority of India. We are dealing with land borders and we are concerned with the legitimate movement of passengers and goods through our borders. That is why, we are bringing all of them together under one roof through integrated check-posts. If it is so, I think, our governance needs to be strengthened.

Sir, I would refer to what the Home Minister said during the debate on Bhopal gas tragedy. He said that the MEA or the Home Ministry does not have records with regard to the safe passage given to Mr. Anderson. If that is the case, whether the Landport Authority of India will manage these integrated check-posts efficiently. Here, the Home Ministry will have to assure the House that the governance will be strengthened in all these centres and there won't be any case as happened in the case of Mr. Anderson. Many speakers referred to the neighbouring countries. We have very sensitive, porous and long borders. But, we are talking about development and facilities for cross border movement. When I say this, it is legitimate movement of passengers and goods. For safeguarding the borders, there is Army and there are border security forces. Here, we are talking about the movement of passengers and goods. It does not mean that I am undermining the security imperative and the security aspect. But, the Home Ministry must assure the House that it will strengthen the governance in all these centres. That is where I have a strong apprehension that if you

leave for private participation, then, it will lead to serious complications as far as cross border management of goods and movement of passengers are concerned. There, I think, the Home Ministry must assure the House that the entire thing will be managed by the Government and whatever construction or other facilities are created are undertaken by the Home Ministry. Home Ministry means by the Government. We have a problem with the Airports Authority. It is not that privatizing airports or giving enormous role to private sector in the maintenance of our airports helps the country and the Airports Authority of India is being undermined in every aspect. Now, when you are creating a new authority, the Landport Authority, I think, the Government should be very cautious about what it is going to do. (Time-bell rings). There, I think, the private participation should be discouraged and that's why, that amendment has been moved.

Sir, the last point which I want to underline is about land acquisition. There should be proper consultation with the State Governments and the people whose land is acquired for Landport Authority must get proper compensation and other facilities according to rules. With these cautions, I think, the Government will have to assure this House in this regard. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. Thank you, Mr. Raja. Now, Shri Mysura Reddy, not here. Shri Sanjay Raut, not here. Now, Mr. Minister.

श्री अजय माकन : उपसभाध्यक्ष महोदय, मैं माननीय सदस्यों का धन्यवाद करना चाहूंगा, जिन्होंने इस बिल पर इतना interest लिया और अपने सुझाव यहां पर दिए। मैं चाहता था कि जिन्होंने चर्चा की शुरुआत की, हमारे

एस.एस. अहलुवालिया साहब, अगर वे यहां पर रहते, तो मैं उनके कुछ प्रश्नों का जवाब दे सकता। दुर्भाग्यवश अभी वे यहां पर नहीं हैं, लेकिन मैं समझता हूँ कि वे मेरी भावनाओं तक जरूर पहुंचेंगे। सब लोगों ने यहां पर कुछ common बातें उठाई हैं, मैं उनकी भी चर्चा करूंगा और उनका भी जवाब देने की कोशिश करूंगा और कुछ अलग-अलग मसले उठाए गए हैं, उनका भी जवाब देने की कोशिश करूंगा।

उपसभाध्यक्ष महोदय, मुख्यतः यहां पर एक बात रखी गई कि यह बिल गृह मंत्रालय क्यों लेकर आ रहा है और गृह मंत्रालय इसका nodal मंत्रालय क्यों है और दूसरा कोई मंत्रालय इसके nodal मंत्रालय का role क्यों नहीं play करता है। अगर इस बिल के 'Statement of Objects and Reasons' को देखें, तो उसके दूसरे sentence के अन्दर ही हमने कहा है, "Good border management is mandated by India's security concerns." अभी यहां पर अहलुवालिया साहब बोल रहे थे, तो उन्होंने इस प्रश्न को भी उठाया और उन्होंने अपने भाषण में इसका जवाब भी दिया। इस बिल की शुरुआत कहां से हुई, उत्पत्ति कहां से हुई, जब उन्होंने उसकी चर्चा की, तो उन्होंने खुद इस चीज को बताया कि सन् 2003 में National Security Council Secretariat (NSCS) में इसकी चर्चा हुई और वहीं से इस बात की शुरुआत हुई। जब इस बिल की उत्पत्ति National Security Council Secretariat के माध्यम से हुई, तो इसका security imperative ही इस बिल का ध्येय है, इस बिल का मकसद है।

प्रशांत जी ने यहां पर अभी इस बात को बोला, यह सही बात है कि जो Standing Committee ने title में amendment के लिए कहा है, मैं इस ओर इंगित करना चाहूंगा कि उस चीज को हम लोगों ने मान लिया है। अगर आप बिल का title देखें, तो मैं पढ़ कर सुनाना चाहूंगा कि "to provide for the establishment of the Land Ports Authority of India to put in place systems which address security imperatives and for the development and management of facilities." Standing Committee में आप लोगों की जैसी सिफारिश थी, हम लोगों ने उसको माना है और उसको title के अन्दर ही सबसे पहले दिया है।

जैसा मैं बता रहा था कि National Security Council Secretariat से ही 2003 में इसकी उत्पत्ति हुई, उसके बाद मैं सदन को बताना चाहता हूँ कि किस जगह के उपर इसकी location होनी चाहिए, हमारी ICPs की locations के बारे में फैसला भी Cabinet Committee on Security के माध्यम से discuss करके ही किया जाता है, क्योंकि इसके दो मापदण्ड हैं। एक तो, वहां से कितना व्यापार होता है और दूसरा, strategic concerns से वह जगह हमारे लिए कितनी जरूरी है। जब strategic concerns की बात आती है, तो बहुत सारे कारणों से हम सब लोग जानते हैं कि इसके लिए गृह मंत्रालय बेहतर suitable है बनिस्बत किसी और मंत्रालय के। Cabinet Committee on Security के अन्दर हमेशा गृह मंत्री साधारणतः इसके सदस्य रहते ही हैं, लेकिन जरूरी नहीं है कि दूसरे और मंत्रालय, जैसे वाणिज्य मंत्रालय या Surface Transport मंत्रालय के मंत्री उसके सदस्य हों। गृह मंत्री Cabinet Committee on Security के सदस्य साधारणतः रहते ही हैं, इस वजह से गृह मंत्रालय इसके लिए बेहतर suitable है।

अहलुवालिया जी ने इस बात को भी कहा कि एकदम से Border Management का डिपार्टमेंट बनाया गया। नहीं, यह बात सत्य नहीं है। Border Management का डिपार्टमेंट आज से 6 साल पहले सन् 2004 में बना है। हम लोग इस बिल को लेकर आ रहे हैं, तो यह कारण नहीं है कि केवल इस बिल की वजह से Border Management का डिपार्टमेंट बनाया गया है। ऐसी बात नहीं है।

सब लोगों ने यहां पर एक और चिन्ता जाहिर की है कि हमारे यहां जो 13 Integrated Check Posts स्थापित होंगे, इनके अलावा हम बॉर्डर की security को कैसे manage करेंगे? इसके ऊपर अलग-अलग जगह के अलग-अलग पार्टीज के अलग-अलग सदस्यों ने अपनी बात कही है। मैं उसके बारे में बताना चाहता हूँ कि Integrated Check Posts का यह मतलब नहीं है कि इसके बाद या इसके साथ border security की बात को हम लोग नहीं देखेंगे। मैं माननीय सदस्यों को आपके माध्यम से बताना चाहता हूँ कि जो border outposts हैं, हम लोगों ने तय किया है कि Indo-Bangladesh border पर 383 border outposts और बनाएंगे, जिनमें से 51 already under construction चल रहे हैं। हम लोग 126 border outposts Indo-Pakistan border पर बनाएंगे, जो 2013-14 तक बन कर तैयार हो जाएंगे। हमारा मकसद यह है कि हमारा जितना भी Indo-Pakistan और Indo-Bangladesh border है, इसके ऊपर 3.5 किलोमीटर के average के ऊपर हम लोगों का एक border outpost होना चाहिए। इसकी वजह से हम लोगों ने तय किया है कि हम लोग BSF के माध्यम से इन सब जगह के ऊपर लगभग 500 से ऊपर नए border outposts बनाएंगे, ताकि यहां पर बेहतर ध्यान रखा जा सके।

यही नहीं, इंडो-बांग्लादेश बॉर्डर के ऊपर, जैसी कि अभी चर्चा की गई, काफी पोरस बॉर्डर है। वहां से काफी लोग आते-जाते हैं और सामान भी काफी आता-जाता है।

सभापति महोदय, मैं आपके माध्यम से माननीय सदस्यों को बताना चाहता हूँ कि इंडो-बांग्लादेश बॉर्डर पर हम लोगों ने बीएसएफ की 16 बटालियन्स और सैक्शन की हैं, जिनमें से दो इस साल स्थापित हो चुकी हैं और बाकी की 14 बटालियन्स आगे आने वाले चार साल के अन्दर स्थापित हो जाएंगी।

यही नहीं, एक सदस्य ने फ्लड लाइट्स के बारे में जिक्र किया था। मैं बताना चाहूंगा कि हम लोगों ने बांग्लादेश बॉर्डर पर 277 किलो मीटर का फ्लड लाइट का पायलेट प्रोजेक्ट स्थापित कर दिया है और इसके लिए 1327 करोड़ रुपये सैक्शन किया है। मैं माननीय सदस्यों को यह भी बताना चाहूंगा कि इंडो-बांग्लादेश बॉर्डर के

ऊपर 2840 किलो मीटर के एरिया पर फ्लड लाइट का काम हम 2012 तक खत्म कर देंगे। इसमें से 392 किलो मीटर का काम खत्म हो चुका है। मैं इसके डिटेल् में नहीं जाना चाहता, नहीं तो इसमें बहुत समय लगेगा, लेकिन हम लोग अलग-अलग माध्यम से अलग-अलग बॉर्डर्स के ऊपर सिक्योरिटी को और टाइट करने के लिए कार्य कर रहे हैं। इंटीग्रेटेड चैकपोस्ट बनाने का मतलब यह नहीं है कि हम लोग बाकी जगह के बॉर्डर्स के ऊपर किसी प्रकार की कोई कमी करेंगे।

एक मसला यहां पर उठाया गया कि स्टेट गवर्नमेंट्स को हम लोग कैसे अपने साथ लेंगे। उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदस्यों को बताना चाहता हूँ कि हम लोगों के साथ इंटरैक्ट करने के लिए और हम लोगों को गाइड करने के लिए स्टेट गवर्नमेंट्स सबसे बेहतर स्थिति में हैं। इसलिए हम लोगों ने Clause (3) (d) के अन्दर इस चीज का प्रावधान रखा है कि या तो चीफ सेक्रेटरी या उसके मैम्बर वहां पर हमारी लैंड पोर्ट अथॉरिटी के सदस्य होंगे। यही नहीं लैंड एक्विजिशन के लिए अभी जो तेरह जगह हम लोगों ने आइडेंटिफाई की हैं, इन तेरह की तेरह जगहों पर आइडेंटिफिकेशन हुआ है, वह प्रदेश की सरकारों के द्वारा हुआ है। डिस्ट्रिक्ट लैवल के ऑफिसर्स के माध्यम से आइडेंटिफाई करवा करके ही उनके एक्विजिशन और आइडेंटिफिकेशन का कार्य किया जा रहा है। इस संबंध में केन्द्र सरकार ने न केवल स्टेट्स को, बल्कि डिस्ट्रिक्ट ऑफिशियल्स को भी कॉन्फिडेंस में लिया है।

हमारे श्री अहलुवालिया साहब ने श्रीनगर-मुजफ्फराबाद एवं पुच्छ-रावलकोट एक्सिस के ऊपर जो क्रॉस एलओसी ट्रेड है, उसके बारे में चर्चा की है। उन्होंने full truck scanners और दूसरे scanners की बात की है। मैं माननीय सदस्यों को यह बताना चाहता हूँ और अहलुवालिया साहब को यह बात सुन कर खुशी होगा कि इसी साल 25 मार्च को Cabinet Committee on Security ने इस चीज का फैसला किया है कि वहां पर full truck scanners की स्थापना की जाएगी। दोनों के दोनों एक्सिस के ऊपर वह स्कैनर लगाया जाएगा। हमारे गृह मंत्रालय ने सब चीजों के अलावा, सिक्योरिटी रिलेटेड एक्सपेंडिचर की तरफ से 10 करोड़ रुपया इसके लिए ही सैक्शन किया है।

अभी कुछ सदस्य जब बोल रहे थे, तो ऐसा लग रहा था कि शायद उनको लगता है कि केवल 13 IOPs ही बनेंगे, जबकि ऐसी बात नहीं है। हम लोगों ने 13 की शुरुआत की है, जिसके लिए 635 करोड़ रुपए सैक्शन किए गए हैं। 13 के आगे भी हम लोग और दूसरे IOPs सैक्शन करेंगे और उनको बनाएंगे।

7.00 P.M.

हमारे यहां पर टोटल Land Customs Stations लगभग 143 के करीब हैं, जिनमें से लगभग 84 फंक्शनल हैं। हमारी कोशिश है कि ज्यादा से ज्यादा जगह के ऊपर हम इंटीग्रेटेड चैक पोस्ट्स की स्थापना करें, ताकि वहां पर बिजनेस का वॉल्यूम ज्यादा है अथवा स्ट्रैटेजिक कंसर्न्स ज्यादा हैं, दोनों को ध्यान में रख कर ही हम लोग इन चीजों की स्थापना करें। 13 से तो शुरुआत की गई है, यहां पर यह समाप्त नहीं होता है। आगे हम लोग अलग-अलग जगह पर और ज्यादा इंटीग्रेटेड चैक पोस्ट्स की स्थापना करेंगे।

यहां पर मैं एक और बात को जरूर कहना चाहूंगा। अभी कुछ माननीय सदस्यों ने, जैसे राजा साहब ने, प्रशांत जी ने और कुछ अन्य दूसरे सदस्यों ने भी इस चीज की चर्चा की है कि ज्वाइंट वेंचर्स के अंदर पब्लिक सैक्टर अंडरटेकिंग्स का ही मैशन होना चाहिए। मैं माननीय सदस्यों से कहना चाहूंगा, अगर आप देखें, इसको टोटल अथॉरिटी के sovereign and non-sovereign functions के अन्दर डिवाइड किया जा सकता है। हम लोगों ने पहले से ही Department Related Standing Committee की सिफारिशों के बाद, Clause 11(2) (o) के अन्दर ऐड किया है, "Provided that sovereign functions of the Authority shall not be assigned to any private entity". यानी जो sovereign functions हैं, उनके लिए ज्वाइंट वेंचर भी नहीं होगा, बल्कि उसे सरकार खुद करेगी। उसे हम लोग किसी और को नहीं देंगे।

अपने शुरुआत के भाषण में जब इस बिल को पास करने के लिए, इसके कंसिडरेशन के लिए मैं निवेदन कर रहा था, उसमें भी मैंने कहा था कि यह पूरा का पूरा इलाका sanitize इलाका होगा।

किसी भी तरीके से सिक्योरिटी के लिए जगह से कॉम्प्रोमाइज नहीं किया जाएगा। ज्वायंट वेंचर्स की क्यों जरूरत है? आप और हम सब अच्छी तरह जानते हैं कि पार्किंग की फैसिलिटीज होती है, टॉयलेट्स के रखरखाव की फैसिलिटीज होती हैं और दूसरी चीजों के अंदर कई बार हमें प्राइवेट एंटीटीज की किसी न किसी प्रकार जरूरत होती है। दूसरी ओर, भविष्य में इन सुविधाओं के लिए भी ज्वाइंट वेंचर्स के लिए प्राइवेट एंटीटीज के साथ किसी न किसी तरीके से कभी जरूरत पड़ी और अगर आप इतनी बड़ी पीएसयूज से इन छोटे-छोटे फंक्शंस को करवायें, तो मैं समझता हूँ कि ये पीएसयूज इसे बेहतर तरीके से नहीं कर सकती। दूसरी चीज यह है कि पूरे देश में, न केवल

एयरपोर्ट या सी-पोर्ट के अंदर बल्कि दूसरी जगहों पर भी ऐसे उदाहरण हैं, जहां पर सरकारी और गैर-सरकारी संस्थाओं के साथ मिलकर इन सब फंक्शंस को अच्छे तरीके से किया जा रहा है।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्यों से कहना चाहता हूँ कि यह हम लोगों के लिए जरूरी है, क्योंकि अगर हम इस बिल के अंदर ज्वाइंट वेंचर्स को मेशन न करें, तो आने वाले समय में, जब जरूरत पड़ेगी...(व्यवधान)...

SHRI PRASANTA CHATTERJEE: The PSUs also can do that.

श्री अजय माकन : मुझे बोल लेने दीजिए।

SHRI PRASANTA CHATTERJEE: It is a serious question of security. The danger of security can develop in that.

SHRI D. RAJA: Our concern is that if non-sovereign function is left to private people, then, that should not pose threat to our security.

श्री अजय माकन : उपसभाध्यक्ष महोदय, माननीय सदस्यों ने जो चिन्ता जाहिर की है, मैं उनको यह कहना चाहूंगा कि यह पूरा इलाका सैनिटाइज़ होगा। हमारे देश में अलग-अलग स्थानों पर, जैसे, हमारे एयरपोर्ट्स और दूसरी जगह पर भी ऐसे बहुत-से उदाहरण हैं, जहां पर सिक्योरिटी की बात को ध्यान में रखते हुए सरकार प्राइवेट आर्गेनाइजेशंस को किसी न किसी प्रकार से यह काम देती है और वहां पर सिक्योरिटी का ध्यान भी रखा जाता है। हम किसी भी प्रकार से सिक्योरिटी के आस्पेक्ट के कम्प्रोमाइज़ नहीं करेंगे। मैं आपके माध्यम से माननीय सदस्यों से यह निवेदन करना चाहूंगा कि वे ज्वाइंट वेंचर्स के संबंध में पब्लिक सेक्टर के लिए दबाव न डालें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, the question is:

That the Land Ports Authority of India Bill, 2010, as passed by the Lok Sabha, be taken into consideration.

The Motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 10 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Clause 11 stands part of the Bill. There are three Amendments, Nos. 1 and 2 by Shri Prasanta Chatterjee and No. 3 by Shri D. Raja. Do you want to press the Amendments?

SHRI PRASANTA CHATTERJEE: Sir, we have elaborately stated the reason for our Amendments. The Minister has accepted, in principle, the broad areas, but he has not accepted the Amendments.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): So, don't press it.

SHRI PRASANTA CHATTERJEE: It is a serious issue linked with security threat. So, I would again request the Minister to accept the small words 'in public undertakings'. Everything else is okay.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Minister will consider it later.

SHRI AJAY MAKEN: Yes, Sir.

SHRI D. RAJA: Sir, I am on the same issue of joint venture. I said that the Government should assure the House the involvement of the public sector because we are equally concerned with the security. I understand that the Government is concerned about it. We are equally concerned. With that concern in mind, we are raising this issue.

श्री अजय माकन : उपसभाध्यक्ष महोदय, मैं माननीय सदस्यों से यह कहना चाहूंगा कि सिक्योरिटी कंसर्न्स के ऊपर हम किसी भी किस्म का कम्प्रोमाइज नहीं करेंगे। हमने फिलहाल कहीं पर भी किसी भी प्रकार से ज्वायंट वेंचर्स की परिकल्पना नहीं की है, लेकिन अगर हमें भविष्य में कभी यह करनी भी पड़ी, तो हम जिस एंटीटी के साथ यह करेंगे, उस समय इसको अच्छे तरीके से जांच-पड़ताल करके और उसके अंदर सिक्योरिटी आस्पेक्ट की एक-एक चीज को ध्यान में रख कर यह किया जाएगा। मैं माननीय सदस्यों से यह कहना चाहूंगा और उनसे निवेदन भी करना चाहूंगा कि सिक्योरिटी कंसर्न्स जैसे आपका है, वैसे ही हमारा भी है। हम यह पूरी कोशिश करेंगे कि अगर हम किसी एंटीटी के साथ ज्वायंट वेंचर करें, तो उसको करने से पहले और करने के बाद उस पर कड़ी निगरानी के साथ सिक्योरिटी कंसर्न्स के ऊपर ध्यान रखा जाए।

महोदय, मैं आपके माध्यम से माननीय सदस्यों से निवेदन करना चाहूंगा कि वे अपने अमैंडमेंट्स वापस ले लें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): So, I understand, you are not pressing the Amendments. I shall now put clause 11 to vote.

Clause 11 was added to the Bill.

Clauses 12 to 37 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The Minister to move that the Bill be passed.

SHRI AJAY MAKEN: Sir, I move:-

That the Bill be passed.

The question was put and the motion was adopted.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Hon. Members, I have to inform the House that the Business Advisory Committee, at its meeting held on 19th August, 2010, allocated time as follows for Government Legislative and other business:-

| Business | Time allotted |
|---|----------------------------|
| 1. Consideration and passing of the Indian Medicine Central Council (Amendment) Bill, 2010. | Two hours |
| 2. Consideration and passing of the following Bills, after they are passed by Lok Sabha:- | |
| (a) The Orissa (Alteration on Name) Bill, 2010 | One hour |
| (b) The Constitution (One Hundred Thirteenth Amendment) Bill, 2010 | (to be discussed together) |
| (c) The Civil Liability for Nuclear Damage Bill, 2010 | Four hours |